

**SUPREME COURT OF INDIA****SUPREME COURT EMPLOYEES MUTUAL WELFARE FUND**03<sup>th</sup> November, 2018**CIRCULAR**

It is hereby brought to the notice of all the Members of the Supreme Court Employees' Mutual Welfare Fund (hereinafter referred to as "The Welfare Fund") that the Competent Authority vide order dated 25/09/2018 has been pleased to approve the amendment proposed in sub-clauses (a), (d) and (e) of Clause 8 of the Bye-Laws of Supreme Court employees Mutual Welfare Fund, as per Resolutions passed in the meeting of the Managing Committee of the Welfare Fund held on 07<sup>th</sup> August, 2018 and 31<sup>st</sup> August, 2018.

The existing sub-clauses (a), (d) and (e) of Clause 8 of the Bye-Laws have been amended to read as under:-

<b>Sub-Clause</b>	<b>Particulars</b>	<b>Existing Bye-Law</b>	<b>Amended Bye- Law</b>
(a)	Members who die while in service	Rs.1,25,000/- to be paid immediately to the bereaved family subject to availability of fund	* Rs.1,75,000/- to be paid immediately to the bereaved family subject to availability of fund
(d)	Member who is suffering from chronic disease like cancer, tuberculosis, kidney transplanted, open heart surgery and in case of major accident resulting in deformity or any part of the body of if the member is bedridden for some period.	Rs.1,00,000/- as maximum monetary help to meet the cost of medical treatment and miscellaneous day-to-day expenses, payable by cheque. Quantum of admissible amount will be fixed by the Managing Committee. The member has to produce the certificate/receipt in token of utilization of the amount.	* Rs.1,20,000/- as maximum monetary help to meet the cost of medical treatment and miscellaneous day-to-day expenses, payable by cheque. Quantum of admissible amount will be fixed by the Managing Committee. The member has to produce the certificate/receipt in token of utilization of the amount.  The unpaid amount out of the sanctioned amount in case of death of the member may be paid to the family along with the amount payable under Bye-Law 8(a). (Effective 01 <sup>st</sup> July, 2018)
(e)	Member, who retire from service on superannuation/or on voluntary retirement/ compulsory retirement.	Rs.10,000/- w.e.f. 01.01.2010	* Rs.10,000/- (optional)

(Provided that no claim lie for financial assistance against the Fund as a matter of right and financial assistance in every case shall be afforded subject to the availability of sufficient amount in the Fund).

NOTE:

\* Sub-Clauses (a) and (d) of Clause 8 are amended as per Resolution passed in the Managing Committee Meeting held on 07<sup>th</sup> August, 2018 and sub-clause (e) of Clause 8 is amended as per Resolution passed in the Managing Committee Meeting held on 31<sup>st</sup> August, 2018 and approved by the Competent Authority vide order dated 25.09.2018.

  
**(Meenu Sethi)**  
**SECRETARY**  
**SCEMWF**

Copy to: All concerned